

an>

Title: Need for flexibility in timings for the women workers under MGNREGA.

DR. A. SAMPATH (ATTINGAL): Hon. Speaker Madam, the issue is regarding the workers who are enrolled in the Mahatma Gandhi National Rural Employment Guarantee Act. Two days ago in this House, when the hon. Minister gave a reply to a question, he said that more than 58 per cent of the workers are women. The geographical and climatic conditions differ from State to State. Since the women are the majority of the workers, my request to the Government is that the timing should be made flexible. Besides, their wages and benefits should be increased. They have to be protected under the umbrella of various labour legislations that have been enacted in this nation. When we term them as workers, they should be provided the benefits which are given to the workers.

These people, specially the women, are not at all benefited by any of the labour welfare legislations enacted either by the Parliament of India or by any of the State Legislatures. So, this has to be reviewed in favour of the workers who are enrolled under Mahatma Gandhi National Rural Employment Guarantee Act. Madam Speaker, I also request your help to invite the attention of the Government of India.

HON. SPEAKER: Shri P.K. Biju, Shri M.K. Raghavan, Kunwar Pushpendra Singh Chandel, Shri P. Karunakaran and Adv. Joice George are permitted to associate with the issue raised by Shri A. Sampath.